

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

CONTEMPT PETITION NO: 32/2003 IN
ORIGINAL APPLICATION NO: 150/96

TRIBUNAL'S ORDER

DATED: 29.4.2003

Mrs. S.D. Gulhane for Shri G.K. Masand counsel for the applicant. Shri V.D. Vadhavkar with Shri M.I. Sethna counsel for the respondents.

It is pointed out by Shri Vadhavkar counsel for the respondents that Hon'ble High Court has admitted the Writ Petition against the order passed in the OA and has also stayed the operation of the order in the OA. The learned counsel for the applicant confirms that Hon'ble High Court has stayed the order passed in the OA. In view of this position, the C.P. does not survive at this juncture. We cannot visualise whether the Hon'ble High Court would dismiss the Writ Petition or modify the order passed in the OA. Hence at this juncture C.P. cannot be proceeded further. The same is therefore disposed of with liberty to the applicant to move a fresh C.P. if at all need arises. Notice issued on C.P. is discharged.

sh
(Shankar Prasad)
Member(A)

AS
(A.S. Sanghvi)
Member(J)

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